

Court No. - 67

Case :- CRIMINAL MISC. BAIL
APPLICATION No. - 6805 of 2021

Applicant :- Sonu And Another

Opposite Party :- State of U.P.

Counsel for Applicant :- Sanjay Kumar Mishra

Counsel for Opposite Party :- G.A.,Abhinav
Singh

Hon'ble Rahul Chaturvedi,J.

Shri Sanjay Kumar Mishra, learned counsel for the applicant is connected virtually. Shri Abhinav Singh, learned counsel for the complainant too is connected with same mode.

It was indeed shocking that the learned counsel for the applicant while sitting in a car, wants to address the Court on the merits of the case. Various Courts have already taken an exception to such type of practice, but it seems that learned counsels are not attaching any credence to the same. During lock-down period, which is an extra-ordinary situation in one's lifetime, the administration of the High Court, as an exception has already loosen the regimentation to the Bench and the Bar both. Learned counsels were given liberty to address the Courts while sitting at their workplaces or the chambers or from their places of residence. Nonetheless, they are addressing the Courts, of which certain set of rules, procedures, dress code is prescribed. The lawyers must bear in their mind that they are participating in a solemn proceeding before the courts and not sitting in their drawing rooms or passing leisurely time. The liberty granted by High Court

administration must not be misused by the learned counsels. Thus, learned Registrar General, High Court is hereby directed to frame a set of rules for 'do's and don'ts' for the lawyers while addressing the Courts, within the next 48 hours, about their dress-code, ways and the manner by which they would participate in the court proceedings and circulate it through proper notification in the cause list or any other effective mode and the lawyers are requested to strictly adhere to the same. Any deviation from these proposed rules and procedures shall have penal consequences.

Since in the instant case Mr. Sanjay Kumar Mishra was sitting in the car and trying to argue the case from the car itself, the Court deplors and deprecates such type of non-serious approach by the lawyers.

List this matter after eight weeks.

Let a copy of this order be placed before learned Registrar General for framing general rules and procedures within time stipulated above.

It is made clear that these rules are being framed only to cope up with the prevailing emergent situation in the law courts and to ease the rigours of formal dress code for the lawyers.

Learned Registrar General, after framing the rules may circulate the copy to all the bar associations in the district for its strict adherence.

Order Date :- 2.7.2021

M. Kumar